# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Application No 370 6 406 /1986(T)
(W:P:No 12872 G 908 /1980

Applicant

Sampath Defenger Lon.

To Comming Defence,

Min & Defence,

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Take notice that W.P. No Op above on the file of the High Court of Karnataka, Bangalore, transferred to this Tribunal Under Section 29 of the Administrative Tribunals Act, 1985, and registered as Application No 370 G (po 6 /1986(T) is posted for final hearing on 4-9-96. You are directed to appear on the said hearing date, failing which the matter will be heard in your absence.

By Order

Date: 5-8-86

of for DEPUTY REGISTRAR

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d. Octher & American.

Controller of Defence Decounts, Southern Command, Pune-1. - R-

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By Order

Date: 5-8-86

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MOST IMMEDIATE
COURT CASE

No. 1640/86/10(CMU)
Government of India,
Ministry of Defence,
Room No. 303, III Floor,
'D' Wing, Sena Bhavan,
New Delhi, the 14th August, 1986.

TO

The Deputy Registrar, Central Administrative Tribunal, Bangalore Bench, Commercial Complex (BDA) Indira Nagar, Bangalore - 560 038. Subject: - Sampath Lyengar Som Union of India.

Sir,

I am directed to refer to the notice in the above mentioned case received in this Ministry without copy of the application and to request you to kindly furnish the following particulars of the case to enable this Ministry to take necessary action:-

- i) Designation of the petitioner;
- ii) Name of the defence offices/units where the petitioners is working; and
- iii) Grievances of the petitioners in brief.

2. It is also requested that the hearing of the case may kindly be postponed alteast for a month. The notices in original is returned herewith:

yours faithfully,

Under Secretary to the Government of India.

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(OCS)

Transfer news

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By Order

Date: 5 - 8-86

for DEPUTY REGISTRAF

#### Confidential

No.AN/11310/Misc.Corr Office of the Controller of Defence Accounts, Southern Command, Pune-1. Dated: 20/8/86.

To

Shri. P.M.S. Rao, A.C.D.A. C.D.A. Cubbon Road Cross, Bangalore - 560001.

Sub: Writ Petition Nos. 18872 to 908/1980 Shri. Sampath Iyengar &

Ref: In continuation of this office letter of even No. dt. 21.7.86.

A xerox copy of the letter dt. 5.8.86 received from the Central Administrative Tribunal, Bangalore Bench is forwarded herewith for further necessary action please.

Please acknowledge receipt.

(V.G. DATAR)
A.C.D.A.(AN) SC PUNE-1.

Copy to :-

The Court Officer, Central Administrative Tribunal, Bangalore Bench, Commercial Complex (BDA), Indiranagar, Bangalore - 560 038.

W.r.t. his letter dt. 5.8.86. Please refer to this office letter of even No. dt. 21.7.86 and kindly intimate the office in which Shri. Sampath Iyengar is serving & the brief details of the case.

(V.G. DATAR)
A.C.D.A.(AN) SC PUNE-1.

2570 80(2)



### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

## APPLICATION NOS 370 to 406/86(T) (W.P. Nos 188 18872 to 18908/80)

Applicant

Versus

Respondent

Sampath Iyengar & Ors

UOI by Seey. M/Def and Ors

Te

Centreller of Inspection Electronics, Hebbal Bangalero - 560 006 (R-3)

Take notice that W.P.Nes 18872 to 18908/80 on the file of the High Court of Karnataka, Bangalere, transferred to this Tribunal under Section 29 of the Administrative Tribunals Act, 1985, and registered as Application New 370 to 406/86(T) is posted for hearing on 24-9-86. Order passed by the Hen'ble Vice-Chairman and Member(A) in the above case is reproduced below:

"Shri M. Vasudeva Rae appears for respondents. Sri Rae submits that the proper party that should have been impleaded is the Centroller of Inspection Electronics, Hebbal, Bangalere—560006 and that authority has not been impleaded and notified by the Tribunal". We consider it proper to sue metu add the authority as a party respondent and notify before deciding the cases. We, therefore, direct that Centroller of Inspection Electronics, Hebbal, Bangalere, be added as Respondent No 3, notice be issued to him in these cases making returnable by 18-9-86".

The cost is histed for heaving on 249 H. You are directed to appear on the said hearing date, failing which the matter will be heard in your absence.

By Order.

Date:9-9-86

for Deputy Registrar

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### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indira Nagar, Bangalore - 560 038.

Application No. 370 (6 406 /86(T) WP.NOS 18872 15 908 /1980

Applicant

Versus

Respondents

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Sh. V. 4. Ron, Dooca to

Panganahally,
Blore - 32

Take notice that W.P. No. 18872 5 908/80 on the file of the High Court of Karnataka, Bangalore, transferred to this Tribunal Under Section 29 of the Administrative Tribunals Act, 1985, and registered as Application No. 370 6 406 /1986(T) is posted for hearing/final hearing on \_\_\_\_\_\_\_\_. You are directed ti appear on the said hearing date, failing which the matter will be heard in your absence.

By Order

Date: 9-9-86

For Deputy Registrar.